

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOU DA PATIL): (a) to (d) Under the Centrally Sponsored Rural Sanitation Programme (CRSP), 104 villages are being developed as model villages. The State-wise details are as under:

Andhra Pradesh	—	18
Assam	—	3
Bihar	—	11
Himachal Pradesh	—	1
Karnataka	—	8
Kerala	—	19
Madhya Pradesh	—	3
Maharashtra	—	10
Orissa	—	3
Rajasthan	—	8
Tamil Nadu	—	7
Uttar Pradesh	—	13

There is no separate earmarking of funds for this component under the C.R.S.P.; and the State Governments have to prepare projects for approval and subsequent release of funds, based on the progress of work under the projects.

Andhra Pradesh has so far sent eighteen proposals for the development of model villages under the Centrally Sponsored Rural Sanitation Programme (CRSP). As against the total cost of the projects amounting to Rs. 108.416 lakh, Rs. 68.397 lakh have so far been released, of which State Government has reported an expenditure of Rs. 20.580 lakh. Subsequent instalments could not be released as the utilisation was not up to the mark.

[Translation]

Revival of Sindri and Namroop Plant

2053. SHRI RAGHUVANSH PRASAD SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Committee appointed by the Government to revive the Sindri and Namroop Fertilizer Plants had suggested a package to be prepared and to be implemented;

(b) if so, the justification for implementing the above package in the case of Namroop Fertilizer Plant and not in the case of Sindri Fertilizer Plant; and

(c) the date by which the above package is likely to be implemented in the case of Sindri Fertilizer Plant?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL): (a) to (c) The revival packages for Barauni, Durgapur & Namrup units of Hindustan Fertilizer Corporation Ltd. (HFC), Sindri, Ramagundam & Talcher units of Fertilizer Corporation of India Ltd. (FCI) were reformulated on the basis of recommendations of expert group led by Industrial Credit & Investment Corporation of India Ltd. (ICICI), the designated operating agency appointed by Board for Industrial & Financial Reconstruction (BIFR). The reformulated revival packages were considered by the competent authority on 1.10.97, which approved the proposal for revival of only the Namrup units. Decision in respect of the other units of HFC & FCI is yet to be taken.

[English]

Attacks on Christian Community

2054. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Security Act has not been invoked against the trouble makers who attacked on Christian Community in Gujarat and Orissa; and

(b) if so, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (b) Public order is a State Subject. Detention orders are passed under National Security Act, 1980 generally by the State Governments and detaining authorities under them against persons indulging in activities prejudicial to maintenance of public order and national security. It is for the State Governments concerned to take a view in this matter.